

# HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ROC. No.192/SO/2020

Dated: 17 .05.2020

## NOTIFICATION

Sub: High Court of Andhra Pradesh –Functioning of the High Court and offices under the administrative control of the High Court from 18.05.2020 to 29.05.2020 and Subordinate courts including Labour Courts/Tribunals under the control of the High Court from 18.05.2020 to 30.05.2020 – Hearing of cases through video conferencing - Notified – Reg.

- Ref: 1. High Court's Notification dated 24.03.2020 in Roc. No.192/SO/2020  
2. High Court's Notification dated 26.03.2020 in Roc. No.192/SO/2020  
3. High Court's Notification dated 15.04.2020 in Roc. No.192/SO/2020  
4. High Court's Notification dated 21.04.2020 in Roc. No.192/SO/2020  
5. High Court's Notification dated 04.05.2020 in Roc. No.192/SO/2020

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The High Court of Andhra Pradesh has notified earlier the suspension of judicial and administrative work in the High Court and the offices under the administrative control of the High Court and Subordinate Courts, including Tribunals and Labour Courts under the control of the High Court, vide notifications in reference cited, till 17.05.2020.

It is notified now that the High Court of Andhra Pradesh and the offices under the administrative control of the High Court [i.e., Andhra Pradesh State Legal Services Authority, Mediation and Arbitration Centre, and High Court Legal Services Committee] will function from 18<sup>th</sup> May, 2020 to 29<sup>th</sup> May, 2020 and the hearing of cases listed before the Benches will be through video conferencing.

So far as Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts under the control of the High Court of Andhra Pradesh, are concerned, they will also function from 18<sup>th</sup> May, 2020 to 30<sup>th</sup> May, 2020 and the cases will be taken up as per the earlier Notifications/Circulars and will be heard through video conferencing.



I/c. REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Registrar, Railway Claims Tribunal, Secunderabad.
- 22) The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
- 29) The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi  
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Information & Public Relation Department, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.

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necessary announcement